

(c) whether one of the leading tyre companies is collecting unofficially on an average about Rs. 2.50 lakhs a day at the factory gate ; and

(d) the steps Government have taken to implement Supreme Court's judgement on 9 May, 1983 ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI PATTABHI RAMA RAO): (a) to (c) There is no control on prices or distribution on tyres and information regarding post manufacturing expenses, which is a component of price, is not maintained.

(d) Supreme Court in the detailed judgement delivered on 7th October, 1983 has clarified the elements of post manufacturing expenses which could be admissible deduction for the purpose of assessment under the Central Excise Act valuation. Individual cases are yet to be decided by the Supreme Court. In the meantime, instructions have been issued by the Ministry of Finance (Deptt. of Revenue) to the field formations for finalisation of assessment in the light of Supreme Court's judgement.

Delay in Issuance of Letters for Appointment to I.A.S.

5197. **SHRIMATI SUMATI ORAON:** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his Ministry had with held issuance of letters of appointment to any candidates otherwise duly recommended by the UPSC for appointment to IAS on the basis of results of IAS etc. Examination 1974 ;

(b) if so, details thereof :

(c) whether such delays were linked with delays in the part of concerned Medical Boards in issuance of certificates of fitness in respect of such candidates ;

(d) whether any representations thereafter were received in the Ministry wherein among other things, it was stated that concerned Medical Board's had not strictly adhered to UPSC's relevant instructions in this regard and had thereby erred while unduly subjecting such candidates to avoida-

ble delays before finally issuing certificates of fitness in their favour ; and

(e) if so, the steps taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c) Offer of appointment to the candidates recommended by the Union Public Service Commission on the basis of the I.A.S., etc., Examination, 1974, were made after meeting certain requirements which included, among other things, physical fitness of the candidates. On the basis of the said examination, in two cases since the candidates were initially found not physically fit, offers of appointment were made to them after they were finally cleared by the Medical Board. There was no delay on the part of the Medical Boards.

(d) Yes, Sir.

(e) It was found that the Medical Boards had followed the prescribed procedure and did not err in their findings.

उत्तर प्रदेश के पहाड़ी क्षेत्रों में इलेक्ट्रानिक उद्योगों का विस्तार

5198. **श्री हरीश रावत :** क्या प्रधान मन्त्री यह बताने की कृपा करेंगी कि :

(क) क्या उत्तर प्रदेश सरकार के अपट्रोन उपक्रम ने उत्तर प्रदेश के पहाड़ी क्षेत्रों में इलेक्ट्रानिक उद्योगों के विस्तार की एक याजना बनाई है ;

(ख) यदि हां, इस योजना का व्यौरा क्या है ; और

(ग) क्या सरकार ने इस उपक्रम को स्थानीय उद्यमियों के सहयोग से पहाड़ी क्षेत्रों में संयुक्त उद्यम लगाने की सलाह दी है ?

इलेक्ट्रानिकी विभाग में तथा खाद्य और नागरिक पूर्ति मन्त्रालय में उप मन्त्री (डा० एम० एस० सजीवी राव) : (क) परामशंदाताओं की एक प्रतिष्ठित फर्म की सहायता से वर्ष 1981 में उत्तर प्रदेश इलेक्ट्रानिकी निगम लिमिटेड (अपट्रॉन) द्वारा उत्तर प्रदेश के आठ पर्वतीय